

**IN THE INCOME TAX APPELLATE TRIBUNAL DELHI  
BENCH 'SMC-2', NEW DELHI**

**BEFORE SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER  
AND MS. SUCHITRA KAMBLE, JUDICIAL MEMBER**

(THROUGH VIDEO CONFERENCING)

ITA No.8772/Del/2019  
Assessment Year : 2014-15

Pulkit Goyal KP-218, Pitampura, New Delhi-110034  PAN-ANZPG 4275 D <b>(APPELLANT)</b>	Vs.	ITO Ward – 72(4), New Delhi  <b>(RESPONDENT)</b>
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Assessee by	Shri Sumer Garg, Adv.
Revenue by	Shri Anil Kumar Gupta, ITO

Date of hearing:	03/03/2021
Date of Pronouncement:	03/03/2021

**ORDER**

**PER SUCHITRA KAMBLE, JM:**

This appeal filed by the assessee is directed against the order dated 02.08.2019 of the Commissioner of Income Tax (Appeals)-21, New Delhi relating to Assessment Year 2014-15.

2. Before us, assessee has vide email dated 26<sup>th</sup> February, 2021 seeks withdrawal of appeal as it has opted for Vivad Se Vishwas (VSV) 2020 and has filed the declaration (Form-1) and

undertaking (Form-2) Scheme and department had issued Form-3. Learned DR has no objection to the withdrawal.

3. After considering the request made by the assessee, we dismiss the appeal of assessee as withdrawn subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. With these directions, **appeal of the assessee is dismissed as withdrawn.**

4. **In the result, appeal of the assessee is dismissed.**

**Order pronounced in the open court on 03.03.2021, immediately after conclusion of the hearing of the matter in virtual mode.**

**Sd/-**

**(N.K. BILLAIYA)  
ACCOUNTANT MEMBER**

**Sd/-**

**(SUCHITRA KAMBLE)  
JUDICIAL MEMBER**

*Date:- 03.03.2021*

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Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT NEW DELHI

